

### Production of Copper

10019. SHRI MOHAN LAL PATEL : Will the Minister of STEEL AND MINES be pleased to state :

(a) the yearly requirement of copper of the country ;

(b) the quantity of copper produced in India during the years 1981-82 and 1982-83 ;

(c) the quantity of copper imported during the years 1981-82 and 1982-83 to meet the demand ; and

(d) steps being taken to produce more copper within the country to meet the demand and to save foreign exchange ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) The yearly requirement of copper metal in the country is now estimated to be around 90,000 MT.

(b) The quantity of blister copper produced in the country was 27440 tonnes in 1981-82 and 34,634 tonnes during 1982-83.

(c) The quantity of copper metal imported during 1981-82 and 1982-83 was 43,200 tonnes and 51,000 tonnes (provisional) respectively. Besides, small quantities of copper in different forms was imported directly by different importers.

(d) Some of the measures taken to increase production of copper are augmenting captive power generation to meet power shortages, improving recovery efficiencies, accelerating mine development and exploring for viable copper deposits.

### Overstaying by Pakistanis as Permanent Settlers

10020. SHRI MOHAN LAL PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that persons coming from Pakistan are not returning back to Pakistan after the expiry of their visas ;

(b) whether it is also a fact that some of

them have settled permanently in some States ;

(c) if so, the number of such persons detected during the last three years and the action taken against them ; and

(d) what is the procedure to detect them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) While the majority of Pak. nationals visiting India on short term visa return to Pakistan on the expiry of their visa, a few, however, continue to remain.

(b) It is the policy of the Government to allow Pak. nationals to stay in India on long term basis only on humanitarian grounds or on merits of each case.

(c) The information is being collected and will be laid on the Table of the House.

(d) According to India Pakistan Visa Agreement of 1974, Pakistani nationals visiting India are required to get themselves registered at the checkpost of entry and also to report their arrival/departure to the police authorities at the place of their visit. The police authorities maintain due vigilance to detect overstays.

### पेट्रोल और डीजल का अवैध व्यापार

10021. श्री निहाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इन तथ्यों की जांच करेगी कि जो व्यक्ति 4 नवम्बर, 1982 को अवैध पेट्रोल पम्प चलाने के कारण गिरफ्तार किये गये थे, अब दिल्ली के विभिन्न भागों में नकली डीजल और साबुन बनाने के तेल उत्पादन में लगे हुए हैं ;

(ख) क्या यह सच है कि वह गिरोह एक ड्राम पानी में एक ड्रम डीजल मिला देता है जो कास्टिक सोडा और अन्य रसायनों के मिश्रण से, 24 घंटे के भीतर ही पानी में घुल जाता है और इसी प्रकार

उनमें से कुछ व्यक्ति गायों और भैंसों की चर्बी में भारी मात्रा में पानी मिलाकर सस्ते तेल का उत्पादन करते हैं जिसे वे दिल्ली में साबुन निर्माताओं को बेच देते हैं ; और

(ग) यदि हां, तो क्या सरकार मामले की समुचित जांच करने संबंधित पदाधिकारियों के खिलाफ कार्रवाई करेगी ?

गृह मंत्रालय में राज्य मंत्री (श्री पी० वेंकटसुब्बय्या) : (क) 4-11-82 को दिल्ली में नकली डीजल और साबुन बनाने व तेल के उत्पादन में लगे किसी व्यक्ति को गिरफ्तार नहीं किया गया है। फिर भी पेट्रोलियम उत्पादों की चोरी और सस्ती दरों पर उनकी बिक्री के संबंध में थाना लारेंस रोड में 3-11-82 को दर्ज किए गए एक मामले में 16 व्यक्ति गिरफ्तार किए गए हैं।

(ख) दिल्ली पुलिस के ध्यान में ऐसा कोई मामला नहीं आया है।

(ग) प्रश्न नहीं उठता।

#### Murder of a man and son in Biswas Nagar

10022. SHRI HIRALAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a news appeared in various news papers about ghastly murder of a man and his son in broad day light in Biswas Nagar, Shahdara, Delhi on 27 December, 1982 ;

(b) if so, the action taken so far by the police in the matter and whether any arrests have since been made if so, the details thereof ;

(c) if not, whether Government propose to hand over the case to CID/CBI for investigation ;

(d) whether it is a fact that deceased had been the co-partners of prospective Digam-

bar Jain Paper Mill, Gurgaon and some foul play of other partners in their murder is sensed by Police ; and

(e) if so, whether all the documents of the firm have been seized ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) One Kanshi Ram Jain and his son S.C. Jain r/o 527/2A/3 Ram Gali Vishwas Nagar were shot dead on 27.12.1982 at 7 P.M. by some unknown persons.

(b) A case under section 302/34 IPC has been registered at Police Station Farash Bazar, Delhi. The investigation of the case is in progress and efforts are being made to apprehend the culprits. No arrest has however been made so far.

(c) The local police is vigorously pursuing the case and it is not considered necessary to hand over the investigation to the Crime Branch or to the CBI.

(d) and (e). The deceased Shri Kanshi Ram Jain was co-partner of Prospective Digamber Jain Paper Mill, Gurgaon. The other co-partner, Dharambir Jain, was subjected to interrogation but nothing has come to notice to establish his involvement. In view of this, no documents of the Firm have been seized.

#### Non-Implementation of Industrial Policy

10023. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of INDUSTRY be pleased to state :

(a) whether his attention has been drawn to a news item in "Economic Times", dated 10 April, 1983 stating that the PHD Chamber of Commerce and Industry of Delhi expressed its concern over the non-implementation of the industrial policy announced by the Administration in 1982 ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) and (b). According to Delhi Administration, the